CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL AHMEDABAD

REGIONAL BENCH, COURT NO. 3

SERVICE TAX APPEAL NO. 12619 OF 2014

[Arising out of OIA-SUR-EXCUS-001-APP-16/14-15 dated 29/04/2014 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

AIMS INDUSTRIES LTD **Appellant**
Plot No. 7101 & 720, Road No. 55,
GIDC, Estate. Sachin,
Surat, Gujarat

Vs.

C.C.E. & S.T.-SURAT-I **Respondent**
New building...Opp. Gandhi Baug,
Chowk Bazar,
Surat,
Gujarat-395001

Appearance:
None appeared for the Appellant
Shri P Ganesan, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 12271/2024

Date of Hearing : 30.09.2024
Date of Decision : 30.09.2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 17.07.2023, 29.08.2024, 05.10.2023, 23.11.2023, 05.01.2024, 14.02.2024, 19.03.2024, 03.04.2024, 02.05.2024, 13.06.2024, 25.07.2024, 28.08.2024, 30.09.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly, the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open Court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C. L. MAHAR)
MEMBER (TECHNICAL)

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